

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).15160/2020

(Arising out of impugned final judgment and order dated 23-01-2019 in CRLA No.1530/2011 23-01-2019 in CRLA No. 721/2011 23-01-2019 in CRLA No. 832/2011 23-01-2019 in CRLA No. 872/2011 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

GAJRAJ SINGH ETC.

Respondent(s)

(IA No.80821/2020 - CONDONATION OF DELAY IN FILING)

Date : 04-12-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. As per the office report, respondent nos.1 to 3 and 5 have been duly served, whereas respondent no.4 is deemed to have been served.
2. No one has entered appearance on behalf of the respondents.
3. Let bailable warrants in the sum of Rs.10,000/- each and equal amount of surety be issued to secure the presence of the respondents, returnable on 11.03.2024.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)